

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.58/(GOA)/2014
CA No. 114/2016

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 10.01.2018

NAME OF THE PARTIES: M/s. Amsar Pvt. Ltd.
V/s.
M/s. Amsar Goa Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. Mr. Kevin Setalwad
Sr. Counsel
Advocates for
Respondent nos. 1 & 2
1. (M/s. Amsar Goa
Pvt Ltd.)
2. Vikram Naharwar
ORDER
CA 114/2016 in TCP 58/397-398/CLB/MB/MAH/2014
1/b
Law

1. On receiving the proposal of Non-acceptance of Settlement from the side of the Petitioner circulated today on the Respondent, to revert back on the non-acceptance, matter is now listed on **05.02.2018**.
2. The Learned Representatives can use their good offices for a mutual meeting along with the Parties to sort out the difference and to arrive at some amicable settlement. Any date and time convenient to the Parties can be communicated in this meeting.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

Date : 10.01.2018

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Sd/-

M.K. SHRAWAT

Member (Judicial)